

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1268**  
TO BE ANSWERED ON 13.12.2023

**CHILD PROTECTION UNITS IN ODISHA**

1268 SHRI NIRANJAN BISHI :  
SMT. SULATA DEO :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether Government is aware that there has been a delay in the allotment of funds to Odisha under Mission Vatsalya for the functioning of Child Protection Units(CPUs);
- (b) the status of experts and required human resources available at block/district level for smooth functioning of CPUs; and
- (c) the steps Government plan to take to ensure smooth functioning of CPUs?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) : The Ministry of Women and Child Development is implementing Mission Vatsalya Scheme through States/UTs for care, protection, rehabilitation and reintegration of children in difficult circumstances on predefined cost sharing basis between the Central and the State/UT Governments. Under the scheme, funds are released to the States/UTs directly including for District Child Protection Units (DCPUs) in Odisha.

Funds are released to the States/UTs including Odisha on compliance, as per Single Nodal Agency (SNA) guidelines issued by the Ministry of Finance, which are monitored at various levels through SNA reports on Public Financial Management System (PFMS) Portal. There has been no delay in release of funds by the Government of India..

An amount of Rs.3755.49 lakhs was released to the State Government of Odisha during the last financial year i.e. 2022-23 and Rs.2633.21 lakhs during the current financial year (as on 11.12.2023). The number of State Child Protection Society (SCPS), State Adoption Resource Agency (SARA), DCPU, Child Welfare Committee (CWC), Juvenile Justice Board (JJB), Child Care Institutions (CCIs), children supported under Institutional Care and Non-Institutional Care under Mission Vatsalya Scheme in the State of Odisha, as on 31.03.2023, are as under :

1	SCPS	1
2	SARA	1
3	DCPU	30
4	CWC	31
5	JJB	34
6	CCI	140
7	Children supported under Institutional Care	4153
8	Children supported under Non-Institutional Care	1772

As per section 106 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021), every State Government has to constitute a DCPU for every district to take up matters relating to children to ensure the implementation of JJ Act, 2015 and rules thereunder.

The DCPU's function under the overall supervision of District Magistrate in ensuring service delivery and care and protection of children in the district. As per Mission Vatsalya Scheme Guidelines, the human resources available in DCPU include District Child Protection Officer, Protection Officers (Institutional Care), Protection Officer- (Non-Institutional Care), Legal-cum Probation Officer (LCPO), Counsellor, Social Workers, Accountant, Data Analyst, Assistant-Cum-Data Entry Operator and Outreach Workers to perform the functions as given under Juvenile Justice (Care and protection of Children) Rules as amended from time to time and Mission Vatsalya Scheme.

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